7/2/1995

Hon'ble Mr. K. Muthukumar, A.M.

Hon'tle Mr. J.S. Dhaliwal, J.M.

Sri P. Padia counsel for the applicant. Km. S. Srivastava counsel for the respondents. The counsel for the applicant seeks and is allowed two weeks time to file the R.A. List this case on 17.4.1995 for madaxxx hearing.

Interim order passed earlier shall continue till the next date.

17.4.95 Hon. Mr. S. Das Gelpta, AM. Hon . Mr. T.L. Vivana, J.M.

No time left.

Adjavrned to 11:7.95 for hearing.

Interim order fersed

earlier shall continue titl

the next date.

No R.A-had been filed je fal.

O.A. No.1758/94 (OTBE)

11-7-95

Hon'ble Mr. Justice B.C. Saksena, V.C. Hon'ble Mr. XMX S. Das Gupta

We have heard the Learned Counsel for the parties. The O.A. is directed against the order dated 7-11-1994 passed by Respondent No.2 putting the applicant off duty. The applicant sought to challenge order that no charge sheet has been served and as such no disciplinary proceedings was pending when the impugned order has been passed. In the C.A. this fact is admitted that no charge sheet could be given to the applicant. The impugned order this is clearly illegal and is quashed. The O.A. is all wood. The order dated 7-11-94 Annexure-2 is quashed.

A.M.

V.C.